

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

ROC No. 247SO/2021.

Date:10.05.2021,

CIRCULAR

SUB: High Court for the State of Andhra Pradesh- Instructions to all the Judicial Officers in the State of Andhra Pradesh to use Digital Signature Certificates for Official Communication (Both Judicial & Administrative Documents) – Regarding

Ref: Letter ROC No.156/2019-CPS, dated 10/05/2021 received from the Registrar (I.T-cum- Central Project Coordinator), High Court for the State of Andhra Pradesh, Amaravati.

It is brought to the notice of the High Court that the Judicial Officers and Staff members are widely using postal service for communication of Letters, Circulars, and Proceedings etc., The Hon'ble eCommittee, Supreme Court of India emphasized on using e-facility services and reduce paper work, and accordingly, so far, as per the directions of the Hon'ble eCommittee and Hon'ble Computer Committee, Digital Signature Certificates (DSCs) are issued to 506 Judicial Officers, and the said DSCs have already been dispatched to the concerned, which will be valid for a period of two years.

In view of the above, as directed, all the Judicial Officers in the State of Andhra Pradesh are hereby instructed to put the Digital Signature Certificates to optimum use by dutifully to signing Judgments, Orders and all the Official communications without fail.


REGISTRAR GENERAL
10/05/2021

1. Copy to the PPS to Hon'ble Chief Justice and the Personal Secretaries to their Lordships.
(With a request to place the circular for kind perusal of their Lordships).
2. All the Registrars, High Court for the State of Andhra Pradesh at Amaravati, (for information).
3. All the Officers and Section Officers, High Court for the State of Andhra Pradesh.
4. Two Spare copies.